

1. The claims are provisionally admitted by the IRP as the books of accounts of the Corporate Debtor have not been made available to the IRP.
2. Pursuant to Regulation 10 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, an Interim Resolution Professional/Resolution Professional may call for such other evidence or clarification as he deems fit from the financial creditor for substantiating the whole or a part of its claim.
3. Pursuant to Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the IRP/RP reserves the right to modify your claim on the basis of any additional information/documents that may come to our notice during the Corporate Insolvency Resolution Process. In case of any such modifications to the admitted claim amount, intimation shall be sent to the concerned creditors.

ANNEXURE – 1

Sr. No.	Name of Creditor	Amount of claim received	Amount of claim admitted	Amount of Claim under verification	Amount of claim not admitted	Security Interest
1	Assets Care and Reconstruction Enterprise Limited	28,91,99,085	28,91,99,085	-	0.00	Refer Note 1
2	Delighted Holdings Private Limited	30,20,25,938	30,20,25,938	-	0.00	Refer Note 2
3.	State Bank of India	15,67,61,076.54	15,67,61,076.54	-	0.00	Refer Note 3
<b>Total</b>		<b>74,79,86,099.54</b>	<b>74,79,86,099.54</b>	-	<b>0.00</b>	

Note 1:

(Security details as per Loan Agreement dated 25<sup>th</sup> January, 2017 – Indiabulls Housing Finance Ltd and Schema Enterprises P.Ltd.)

- Property Mortgaged Project ' Tropical Elite' flat No. 701,801,1001, 1201, 1502, 1601, 1701, 1801, 1802 Address: M.G. Road, Opp. Naupada Police Station, Naupada, Thane (West) - 400 706 And 39 residential Flats having 51300 Sq.Ft. Area with 34 Car parking as per schedule – I to IV of the Agreement.
- Indiabulls Housing Finance has assigned the said loan to Assets Care and Reconstruction Enterprise Limited vide assignment deed dated 30/09/2020.

Note 2:

(Security details as per Loan Facility Agreement dated 19<sup>th</sup> July, 2010 – Delighted Holdings Private Limited)

- An exclusive charge on the Project receivables of the unsold apartments in the said project
- Issue of demand promissory note

Note3:

(Security details as per the Guarantee Agreement dated 1<sup>st</sup> July, 2017) The Corporate Debtor has given a Corporate Guarantee for the facilities granted by State Bank of India to M/s Waterfront B LLP.



*(Handwritten signature)*